

had withdrawn monies that were deposited in the banks in the name of the mines; and

(c) if so, the total amount thus withdrawn and the action taken against the management of such mines?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) to (c). The Coal Mines (Taking over of Management) Ordinance, 1973, was promulgated on the evening of the 30th January, 1973. On the morning of the 31st January, 1973, the Coal Mines Authority informed all the Banks at Calcutta to issue instructions to their branches all over the country to stop all transactions pertaining to the take over mines. They issued press notes and also published a notice to this effect in the papers on the morning of the 1st February, 1973.

No case has yet come to the notice of Coal Mines Authority in which a colliery company has been allowed to withdraw money by a bank. Necessary action will be taken if any such case is noticed.

Bringing Canteen employees of Defence establishments at par with Government employees

1543. SHRI S. M. BANERJEE:
SHRI DINESH JOARDER:

Will the Minister of DEFENCE be pleased to state:

(a) whether a final decision has since been taken to treat the Canteen employees attached to various Defence establishments as fulfilled Government employees;

(b) if not, the reasons for the same; and

(c) when a decision is likely to be taken?

THE MINISTER OF STATE (DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) to (c). No, Sir. The matter is now sub-judice.

Setting up an explosive factory in Orissa during Fourth Five Year Plan

1544. SHRI ARJUN SETHI: Will the Minister of DEFENCE be pleased to state the reaction of Government for establishing an explosive factory in Orissa in the Central public sector during the Fourth Plan?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHI VIDYA CHARAN SHUKLA): There is no proposal, at present, to establish an explosive factory in Orissa in the Defence sector.

Implementation of Sirimavo-Shastri Pact between India and Sri Lanka

1545 SHRI C. T. DHANDAPANI:
SHRI RAMSHEKHAR
PRASAD SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether delegates of India and Sri Lanka met on the 14th and 15th February, 1973 to discuss the question relating to implementation of Sirimavo-Shastri Pact on persons of Indian origin in the Island and if so, the decisions arrived at; and

(b) whether Sri Lanka has blamed India for non-implementation of the Pact and if so, Indian reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) A team of Indian officials visited Colombo and reviewed the progress of the Agreement with the officials of Sri Lanka from 14th to 17th February, 1973. Both sides agreed to take all possible measures to ensure the smooth and full implementation of the Agreement.

(b) No, Sir.